

CP NO.95(ND)/09
RT NO.19/2016

Rajinder Jindal & Ors.

...Petitioners.

Versus

M/s Pure Foods Ltd. & Ors.

...Respondents.

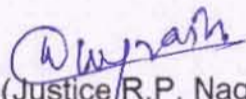
Present: None for petitioners.
Mr. Vaibhav Sahni, Advocate for respondents No.1 to 3 & 6.

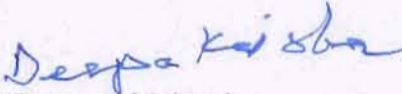
Case was received by transfer from the Company Law Board.

Matter was taken up on 31.08.2016 and notices to the parties were directed to be sent by Speed Posts for today. Notices sent to petitioners No.1 and 2 have been delivered to them on 10.09.2016 as per track report taken by office from internet. Notice to petitioner No.3 has been returned with the remarks 'address incomplete' but the notice was sent as per address given in the petition. No representation from the petitioners despite service of petitioners No.1 and 2.

Mr. Vaibhav Sahni, Advocate filed Memo of appearance for respondents No.1 to 3 and 6. The Bench Officer has informed that this case was last taken up by the Company Law Board on 12.03.2012. There being no representation from petitioners the petition is dismissed for non-prosecution.

Certified copies of the order be sent at the address of the parties and file be consigned to the record room.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

September 22, 2016

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